



**Early Childhood Coordinator Recruitment Rules,
under the Dept. of Education (Social Welfare and
Social Education), Govt. of Tripura.**



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**PART--I-- Orders and Notifications by the Government of Tripura,
The High Court, Government Treasury etc.**

**Government of Tripura
Education (Social Welfare and Social Education) Department**

F.No.11(49)-DSWE/ESTT/2017/2021(239)

Dated, Agartala, the 18th May,2017**NOTIFICATION**

In exercise of the power conferred by the proviso to article 309 of the Constitution of India, the Governor of Tripura is hereby pleased to make the following rules regulating the method of recruitment to the post of **Early Childhood Coordinator** in the Directorate of Social Welfare and Social Education under the Department of Education (Social Welfare and Social Education), Government of Tripura, viz. -

1. Short title and commencement:

(a) These rules may be called Early Childhood Coordinator Recruitment Rules in the in the Directorate of Social Welfare and Social Education under the Department of Education (Social Welfare and Social Education), Government of Tripura,

(b) They shall come into force on the date of their publication in the Official Gazette.

2. The name of the post(s) shall be specified in Column – 1 of the schedule annexure hereto.**3. Number, classification and scale of pay:**

The number of the said post, its classification and the scale of pay attached thereto shall be as specified in column 2 to 4 of the Schedule annexed hereto.

4. Method of recruitment, age limit, qualification etc:

The method of recruitment to the said post, age limit, qualifications and other matters relating to the said post shall be as specified in column 5 to 13 of the said schedule.

5. **Disqualification: No person,**

(a) Who has entered into or contracted a marriage with a person having spouse living.

OR

(b) Who, having a spouse living, has entered into or contracted a marriage with any person, shall be eligible for appointment to the said post.

Provided that the State Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rules.

6. **Power to relax:**

Where the State Government is of the opinion that it is necessary or expedient to do so, it may, by order, for reasons to be recorded in writing, may relax any of the provisions of these rules, including age limit, with respect to any class or category of persons.

7. **Saving:**

Nothing in these rules shall effect reservations, relaxation of age limit and other concessions required to be provided for the Schedule Castes, the Schedule Tribes, Ex-servicemen and other special categories of persons in accordance with the orders issued by the State Government from time to time in this regard.

8. **Interpretation:**

If any question arises relating to the interpretation of these rules, it shall be referred to the Directorate of Social Welfare and Social Education, under the Department Social Welfare and Social Education, Government of Tripura, whose decision thereon shall be final.

By order of the Governor,
C. Murti
Special Secretary
to the Government of Tripura

SCHEDULE

RRs for the post of EARLY CHILDHOOD COORDINATOR under the Education (Social Welfare and Social Education) Department, Govt. of Tripura.

Sl No.	Name of Post	Early Childhood Coordinator
1.	Number of Posts	1000 (one thousand) plus additional posts as and when created by the Government from time to time.
2.	Classification	Group- C Non-Gazetted
3.	Scale of Pay	PB-2 (Rs.5700- 24000/-) plus Grade pay Rs.2200/- as and when revised by the Government from time to time.
4.	Method of recruitment whether by direct recruitment or by promotion or transfer on deputation and percentage of the vacancies to be filled by various methods.	100% by direct recruitment.
5.	Age limit for direct recruitment	21-45 years. Upper age limit is relaxable by 5(five) years in case of SC/ST/PH candidates or Government Servants. Provided that in the event of necessity to strengthen the service by experienced personnel the Government may further relax the age.
6.	Educational and other qualification required for direct recruitment	Madhyamik or its equivalent examination passed from any recognized Board/Institution with 3(three) years teaching experience in any Govt./Govt. recognized school.
7.	Whether age and educational qualifications prescribed for direct recruitment will apply in case of promotion.	Not applicable.
8.	Whether Selection Post or Non-Selection post	Selection.
9.	Period of probation, if any	2(two) years.
10.	In case of recruitment by promotion/ transfer on deputation, grades from which promotion / transfer on deputation is to be made.	Not applicable.
11.	If a DPC exists, what is its composition?	Not applicable.
12.	Circumstances in which TPSC is to be consulted while making recruitment.	Not applicable.

Spl. Secretary
Education (SW&SE) Department